

Transferring of Central Sector Schemes to State Sector

1986. SHRI NAVIN RAVANI: Will the Minister of PLANNING be pleased to state:

(a) whether there was any plan to transfer some (about 2000) Central sector schemes to State sector;

(b) if so, the details thereof and whether the transfer has taken place and also whether this has affected smooth functioning of these schemes; and

(c) if transfer has not yet been made, whether Government have allocated funds to implement them and amount allocated?

THE MINISTER OF PLANNING (SHRI N. D. TEWARI): (a) and (b). National Development Council had decided in 1979 that out of a total of 147 schemes in the Draft Plan 1978—83, 15 schemes be continued as Centrally Sponsored on 100 per cent funding basis and 60 schemes be continued on 50:50 sharing basis. The remaining 72 schemes ceased to be Centrally Sponsored. The modification in the pattern of assistance for the schemes has taken place, but no general review has yet been made of the functioning of the schemes.

(c) A sum of Rs. 430 crores was allocated among the States during 1979-80 in respect of schemes transferred/discontinued. A sum of Rs. 494.49 crores has been allocated for the year 1980-81.

Shortage of Commercial and X-Ray Films

1987. DR. VASANT KUMAR PANDIT: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is an acute shortage of commercial films and X-Ray films affecting X-Ray service to consumers and hospitals;

(b) whether the Hindustan Photo Films has requested the Government for supply of silver at fixed rates; if so, the decision taken thereon;

(c) whether Government propose to allow import of X-Ray films on the basis of Actual Users Licence; and

(d) the efforts made by Government to remove the crisis in X-Ray films required for health purpose in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) No, Sir.

(b) Some time ago Hindustan Photo Films Manufacturing Co. Ltd. (HPF) had approached the Government for supply of silver at fixed price under annual rate contract. This request could not be acceded to due to fluctuations in price.

(c) As HPF is in a position to meet the country's requirements of X-ray films and is currently holding buffer stocks in all its sale depots, there is no need to import X-ray films. However, import of certain special types of Medical X-ray films not being manufactured by HPF is allowed.

(d) Does not arise.

Recognition of Associations in Ministries

1988. DR. VASANT KUMAR PANDIT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the rules governing the recognition of Association in Ministries and Departments of Government of India, its attached and subordinate offices;

(b) whether there is any Constitutional bar for Class I officers joining the Association of Class II Gazetted and non-Gazetted officers;

(c) the number of Associations having Class I Officers as their members; and